

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.1269/2021**

**This the 09<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Om Prakash Vats group 'C'  
(Aged about 68 years)  
R/o Village Ronhola  
S/o LT. Sh. Brij Lalvats  
P.O. Nangloi, New Delhi  
Retired as Postman on 25.08.2013  
From Tagore Garden  
Under Chief Post Master, Ashok Vihar,  
Delhi

... Applicant

(through Advocate: Shri S.N. Sharma)

**Versus**

1. Union of India through the Secretary  
Ministry of Communication,  
Department of Post,  
Dak Bhawan,  
New Delhi-110001
2. The Chief Post Master,  
Delhi Circle, Ashok Vihar,  
Delhi-52
3. The Superintendent of Post Offices  
Delhi North Division,  
Sham Nath Marg,  
Civil Lines  
Delhi-110054

... Respondents

(through Advocate: Ms. Anupama Bansal)



**ORDER (Oral)****Hon'ble Mr. R. N. Singh, Member (J):**

In the present OA, filed under Section 19 of the Administrative Tribunals Act 1985, the applicant is aggrieved by the alleged inaction at the end of the respondents in not considering the applicant for grant of 3<sup>rd</sup> financial upgradation on completion of 30 years of service and not granting the benefit of second financial upgradation from the due date by treating the applicant's appointment to the post of Postman as direct recruitment.

2. It is the admitted case of the applicant that he retired from service of the respondents on 31.08.2020. Thereafter, the applicant is stated to have got issued a legal notice dated 29.01.2021 (Annexure A-1) for redressal of his grievances.

3. Learned counsel for the applicant submits that the respondents have neither redressed the applicant's grievances nor have responded to the aforesaid notice submitted on his behalf.

4. Issue notice. Ms. Anupama Bansal, learned counsel accepts notice on behalf of respondents on advance information.



5. We have considered the submissions made on behalf of the parties and have also perused the pleadings on record.

6. In view of the facts and circumstances, we are of the considered view that if present OA is disposed of with direction to the respondents at this very stage to respond to the aforesaid notice on behalf of the applicant, in a time bound manner, no prejudice is likely to be caused to the respondents.

7. In view of the aforesaid, without going into the merits of the case and/or limitation, if any, involved in the matter, the present OA is disposed of with direction to the respondents to consider the aforesaid legal notice dated 29.01.2021 issued on behalf of the applicant and respond to the same by an appropriate order as expeditiously as possible and in any case within eight weeks from the date of receipt of a copy of this order.

8. The OA is disposed of in the aforesaid terms. No costs.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

/dkm/daya/